

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Contempt Case (AT) No. 24 of 2020**  
**In**  
**Company Appeal(AT)(Insolvency) No. 1113 of 2019**

**IN THE MATTER OF:**

**State** **...Appellant**

**Vs**

**Manoj K. Daga & Deepak Daga** **....Respondents**

**Present:**

**For Appellant: Mr. Manoj Daga, Ms. Prachi Johri, Advocates**

**For Respondents: Mr. Sandeep Bajaj, Ms. Aakansha Nehra, Mr. Shambhu Sharan and Mr. Shashaank, Advocates for Respondent No. 3.**

**ORDER**

**(Through: Virtual Mode)**

**31.08.2020** The present Contempt Proceeding has been registered in view of judgement passed in Company Appeal (AT)(Ins) No. 1113 of 2019 along with I.As as mentioned in the Judgment dated 12.03.2020.

Learned Advocate Ms. Aakansha Nehra appears for Interim Resolution Professional. She states that Corporate Debtor –M/s Shree Vishnu Power & Energy Pvt. Ltd.’ has only two Directors, namely, Mr. Manoj K. Daga and Mr. Deepak Daga. She states that Corporate Insolvency Resolution Process is continuing but the money has not come back.

This is a Contempt Proceeding initiated in view of observations and Orders passed in the Judgment and order dated 12.03.2020. The Registry is

directed to prepare a Memo of Parties showing 'State' as the Petitioner and Mr. Manoj K. Daga and Mr. Deepak Daga as the Contemnors.

The Registry informs that Mr. Manoj K. Daga has sent an e-mail stating that he and his brother Mr. Deepak Daga were advised quarantine due to exposure to Covid Positive patient. The e-mail is marked 'X' for identification.

Issue Notice to both the Contemnors as to why they may not be punished for committing Civil as well as Criminal Contempt of Court as appearing from the Judgment dated 12.03.2020. They shall remain present in person on the next date of hearing.

Registry is directed to send notices to both the Contemnors along with a copy of the Judgment and they may file their respective Reply Affidavits by 11.09.2020 and the matter be listed for further orders on **14<sup>th</sup> September, 2020** when both the Contemnors shall remain present personally.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Mn*